

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.29697/2026

[Arising out of impugned final judgment and order dated 02-04-2026 in CRLA No.2487/1985 passed by the High Court of Judicature at Allahabad]

SHYAM KALI

Petitioner

VERSUS

STATE OF U.P

Respondent

FOR ADMISSION

I.A. No.172589/2026-EXEMPTION FROM FILING O.T.

I.A. No.172588/2026-EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 08-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

PARTIAL COURT WORKING DAYS BENCH

For Petitioner(s) : Mr. Kush Sharma, Adv.
Mr. Himanshu Bhushan, AOR
Ms. Shagun Srivastava, Adv.
Mr. Varun Sharma, Adv.
Ms. Niharika Tanwar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The application seeking exemption from surrendering stands rejected.
2. The petitioner shall file proof of surrender, within 15 days from date.
3. List the special leave petition only after proof of surrender is filed. In default, the special leave petition shall stand dismissed without further reference to the Bench.

Signature of Counsel
Digitally signed by
MANIK KUMAR
Date: 2026.06.09
16:13:56 IST
Reason: []

(MANIK KUMAR)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)